

(a) The number of Telephone Subscribers in Karnataka are as under:

Mysore District	72630
Chamarajanagar District	7656

(b) No, Sir. A common telephone directory is printed for both the districts.

(c) and (d) Sir, according to the present Policy, telephone directories in regional languages be printed when the demand is more than 5% of the working DELS. Presently Kannada Telephone Directory is not being printed in these areas for want of demand Directory is not being printed in these areas for want of demand of such directories.

Review of Fast Track Power Projects

1911. SHRI GURUDAS KAMAT: Will the Minister of POWER be pleased to state:

(a) whether the Government have recently revised the progress made in implementation of fast track power projects;

(b) if so, the details thereof, project-wise;

(c) whether some of the projects are languishing behind the implementation schedule; and

(d) if so, the reasons therefor, project-wise?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) to (d) The Government of India in 1994 identified 8 projects for extending its counter-guarantee. Out of these, counter-guarantee has already been issued to the Jegurupadu Combined Cycle Gas Turbine (CCGT) (216 MW) of M/s. GVK Industries in Andhra Pradesh and Dabhol CCGT (Phase I) (740 MW) of M/s. Enron Power Company in Maharashtra. M/s. Spectrum Power Generation Ltd. withdrew their request for counter-guarantee for the Godavari CCGT (208 MW) in Andhra Pradesh. In the case of Ib Valley Thermal Power Project (Unit 3 & 4) of M/s AES Ib Valley Power Corporation in Orissa, Government of India's counter-guarantee had been accorded to the project. Subsequently, the State Government re-negotiated the project parameters with M/s AES Ib Valley Power Corporation and they were allocated Units 5 & 6 (now renamed as Unit A & B) of the Ib Valley Thermal Power

Project. Fresh techno-economic clearance was issued by Central Electricity Authority for this project on February 26, 1999 on account of the revised project parameters. The case will now be processed for issuance of Counter-Guarantee.

On 16.5.1998, the Government approved extension of counter-guarantee in the case of the Visakhapatnam Thermal Power Project (1040 MW) of M/s Hinduja National Power Company Ltd. (HNPCL) in Andhra Pradesh, Bhadravati Thermal Power Project (1082 MW) of M/s. Central India Power Company (CIPCO) in Maharashtra and 250 MW single unit lignite based Neyveli Thermal Power Project of M/s. ST-CMS Electric Company in Tamil Nadu through a revised procedure. Counter Guarantee has not been issued for the 1000 MW Mangalore Power Project of M/s. Mangalore Power Company. The Government of India has decided that further steps for issue of counter-guarantee for this project could be taken once the decision of the Supreme Court on the SLP filed by Government of Karnataka against the judgement of High Court of Karnataka in the Public Interest Writ Petition No. 10697/97 is available.

Of the above mentioned 8 projects, the Jegurupadu CCGT and the Godavari CCGT have been fully commissioned. The first phase of the Dabhol CCGT (740 MW) has been commissioned on 11.12.1998 but is yet to start commercial operation. According to information available, construction work on the Neyveli Thermal Power project has also commenced recently. The remaining projects are yet to tie up finances from Indian Financial Institutions/foreign banks etc. Prior to achieving financial closure and start of construction activities. In the case of Bhadravati TPP, the major constraints for achieving financial closure are the resolution of the issue of location of captive coal mine in close proximity to the Ordinance Factory and the stay granted by the Mumbai High Court (Nagpur Branch) in regard to acquisition of land by Government of Maharashtra for the coal mining project. Government of India has been monitoring the progress of these projects and has intervened, wherever necessary, to expedite their commissioning.

Establishment of Dispensaries of ISM

1912. DR. SHAKEEL AHMAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to set up Unani, Ayurvedic and Homoeopathic dispensaries in various hospitals in the country;

(b) if so, the details thereof;

(c) the names of hospitals in Delhi where Indian Systems of Medicine dispensaries have been set up;

(d) their track record in discharging the responsibilities, system-wise;

(e) the total funds allocated to them during the last one year, system-wise; and

(f) the future plan for the expansion of these dispensaries?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (c) Research Councils have set up specialist Clinics as research projects of Ayurveda, Homoeopathy in Safdarjung and Unani at Dr. Ram Manohar Lohia Hospital of Delhi.

The Department is formulating a scheme for opening of Speciality Clinics of India System of Medicines and Homoeopathy systems in major Central Government Hospitals.

(d) The response of all three specialist Clinics is very Good.

(e) All three specialist Clinics are being run by three research councils, namely Central Council of Research in Homoeopathy, Central Council of Research in Ayurveda and Siddha and Central Council of Research in Unani Medicine. A provision of Rs. 65.00 lacs was kept in B.E. 1998-99 for the new scheme.

(f) The proposal of future plan for the expansion of India Systems of Medicines & Homoeopathy dispensaries is under consideration.

Functioning of Illegal PCOs

1913. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether illegal PCO booths are being run by nexus with the employees of telephone department in Delhi and Maharashtra particularly in Mumbai;

(b) if so, the details thereof and the reasons therefor;

(c) the number of persons arrested in this regard during the last three years; and

(d) the steps taken by the Government to stop such illegal activities?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA):

(a) A few such cases have come to the notice of the Department.

(b) Since Jan. 1997, 14 such cases involving 25 employees came to the notice of the Department. Out of which 8 have been referred to CBI and the rest are being investigated departmentally.

(c) 3 (Three)

(d) Dedicated Vigilance Units in Telecom Circles/Metro districts are functioning under Senior officers to deal with such cases of diversion of lines and leakage of revenue. These units keep surveillance and conduct investigations in such cases. On the basis of these investigations, help of CBI is sought in conducting raids and apprehending the culprits, wherever required.

Mental Health Care Facilities

1914. SHRI RANJIB BISWAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of mental health care facilities available in the country at present;

(b) whether there is a need to expand the mental health care facilities; and

(c) if so, the steps proposed to be taken in this regard during the Ninth Five Year Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) There are 43 Mental Hospitals having a bed strength of approximately 19,008 and 108 medical colleges and some General Hospitals in the country with psychiatric departments providing mental health care facilities.

(b) Yes, Sir.

(c) A budgetary provision of Rs. 20.00 crores has been provided during the Ninth Five Year Plan for the National Mental Health Programme. In 16 States, the Mental Health Programme has been strengthened by providing staff, medicines/stationery, contingencies, equipment, vehicles, training and IEC activities, at the district level. Every year 4-5 states are being covered in a phased manner. The Mental Health Authority has been set up at the Central and in several States.